

shifting refugees from Mana Camp to Bilaspur. New camps will be set up near Bilaspur.

श्री शार० बी० बने : जो कैम्प उन शरणार्थियों को बसाने के लिए वहाँ पर खोले गये हैं वहाँ पर उन शरणार्थियों के रहने के बास्ते अभी तक आवश्यक शैल्टर आदि सम्बन्धी इंतजाम कुछ नहीं हुआ है क्या इस प्रकार की कोई शिकायत मंत्री महोदय के पास आई है ?

SHRI R. K. KHADILKAR: Before refugees are shifted, provision for water, shelter and other arrangements are made. They are being made. They are not yet complete.

श्री परिपूर्णानन्द पेंस्युली : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि जिस प्रकार से तिब्बत के शरणार्थियों की समस्या अभी तक हल नहीं हुई है और वह अभी तक स्टेटलैस सिटिजंस के रूप में हमारे देश में रह रहे हैं तो यदि पूर्व बंगाल की समस्या हल नहीं हुई तो क्या वहाँ के लोग भी इधर हमारे देश में उसी प्रकार से स्टेटलैस सिटिजंस के रूप में रहते रहेंगे और हमारे ऊपर भार रहेंगे ?

MR. SPEAKER: It is a hypothetical question. Please do not ask it.

SHRI SAMAR GUHA: May I know whether it is a fact that a large number of Bangla Desh refugees have been sent to Mana Camp and other areas before shelter was completed there, as a result of which there has been a lot of trouble for them, and also a large number of people died as a result of gastroenteritis and cholera?

SHRI R. K. KHADILKAR: It is not correct.

MR. SPEAKER: This relates to Ministry of Health.

SHRI R. K. KHADILKAR: The information that the hon. Member has given is absolutely incorrect. There was no reported death, and shelter was provided before refugees were shifted from Bengal.

Delay in Implementation of Crash Programme for Rural Unemployment in U. P.

*1464. **SHRI V. N. P. SINGH:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether Uttar Pradesh Government is awaiting the Central Government's clearance to launch Rs. 20.25 crores crash programme for providing rural employment; and

(b) if so, the reasons for delay in giving such clearance?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH): (a) The sum of Rs. 20.25 crores mentioned in the question presumably refers to the likely allocation to Uttar Pradesh under the Crash Programme during the Fourth Plan period. But the Uttar Pradesh Government has made proposals for one year only, namely 1971-72. They have been approved and a sum of Rs. 6.75 crores sanctioned on June 21, 1971. The allocation has been recently revised to Rs. 6.79 crores.

(b) Does not arise in view of answer to (a).

WRITTEN ANSWERS TO QUESTIONS

Uniform Land Acquisition Law

*1441. **SHRI CHANDRA SHEKHAR SINGH:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to enact a uniform legislation throughout the country in place of the existing seventy five years old Land Acquisition Act; and

(b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): (a) and (b). A Land Acquisition Review Committee was appointed by the Government of India in July, 1967, with a view to examining the entire framework of Land Acquisition Act, 1894. The Committee submitted its Report to the Government in March, 1970. Copies of the Report were circulated to all the State Governments/Union Territories and the